IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY,THE TWENTY FOURTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 29029 OF 2025

Between:

K Ananya, D/o. Koratammaddi Chakrapani Age. 18 years, Occ. student, R/o. 978, 9th cross, 1st main Diwanara Palya, Gokula 2nd stage, Bengaluru, Karnataka state.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Prl. Secretary, Medical health and family Welfare Department, O/o Secretariat, Hyderabad.
2. The Kaloji Narayana Rao University of Health Science, Rep by its Registrar, Waranagal, Telangana state.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ Order or direction more particularly one in the nature of Writ of Mandamus, by declaring the action of the 2nd Respondent in not treating the petitioner as a local candidate for admission into the MBBS/BDS course for the academic year 2025-26, in pursuant to NEET (UG) 2025 as illegal, arbitrary, contrary to section 95 of A.P. Reorganization act 2014 and violative of Articles 14, 19 and 21 of the Constitution of India, and against the principles of natural justice. and consequently to direct the 2nd Respondent to treat the petitioner as a local candidate of Telangana State for admission into the MBBS/BDS course for the academic year 2025-26, in pursuant to NEET (UG) 2025, and to allow the petitioner to participate in the further counseling process for admission into the MBBS/BDS course for the academic year 2025-26.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd Respondent to treat the petitioner as a local candidate of Telangana State for admission into the MBBS/BDS course for the academic year 2025-26, in pursuant to NEET (UG) 2025, and to allow the petitioner to participate in the further counseling process for admission into the MBBS/BDS course for the academic year 2025-26, fothwith, pending dispossal of this writ petition before this Honourable court

Counsel for the Petitioner: SRI. Dr CHALLA SRINIVASA REDDY

Counsel for the Respondent No.1 : GP FOR MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 29029 of 2025

ORDER:

Dr. Challa Srinivasa Reddy, learned counsel for petitioner appears virtually.

Sri T. Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. In the instant Writ Petition, petitioner seeks to be treated as a local candidate of Telangana State for admission to MBBS/BDS course for the academic year 2025-26 on the ground that she has studied up to X Class in the State of Telangana and thereafter, completed rest two years of study preceding the qualifying exam in Bengaluru on the plea that her father is a bank employee who was working outside the State during that period.

3. Learned counsel for the petitioner has relied upon the order dated 17.09.2025 passed by this Court in Writ Petition No.27933 of 2025 which however relates to the period of

study in Sainik School under Telangana State quota for three preceding years to the qualifying exam. In the facts of the case, the State agreed to treat the petitioner therein as a local candidate. The facts of the said case are not similar to the present case. Therefore, the petitioner herein does not fulfill the criteria prescribed under G.O.Ms.No.33 dated 19.07.2024 read with G.O.Ms.No.150 dated 08.09.2025 to be treated as a local candidate for admission under the competent authority quota in the medical institutions of the State.

4. We therefore, do not find any ground made out by the petitioner to allow the prayer.

The instant Writ Petition is accordingly dismissed. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/- A .JAYASREE
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. Dr CHALLA SRINIVASA REDDY, Advocate [OPUC]
2. Two CCs to Two CCs to GP FOR MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT ,High Court for the State of Telangana, at Hyderabad [OUT]
3. One CC to SRI. T. SHARATH, SC FOR KALOJI NARYANA RAO UNIVERSITY OF HEALTH SCIENCES [OPUC]

--Contd--

4. Two CD Copies

B M
TKS

PMG.

HIGH COURT

DATED:24/09/2025



ORDER

WP.No.29029 of 2025

DISMISSING THE WRIT PETITION WITHOUT COSTS

(7) PMG.
25/10/25